

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**CP NO. (IB)-210(ND) 2017**

**CORAM:**

**PRESENT: SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
17.08.2017**

**NAME OF THE COMPANY: M/s PR International V/s GTHS Retails Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s) :	None.		
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	For the Respondent (s) :	None.		
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**ORDER**

This case had been listed on 16<sup>th</sup> August, 2017, for confirming the appointment of the IRP to be proposed by the IBBI and renotified today. A perusal of the record reflects that the aforesaid request was made by the Bench Officer only on 9.8.2017. Since the period of 10 days has not yet lapsed, let reply of the IBBI be awaited for 25<sup>th</sup> August, 2017.

Court Notice also be issued to the petitioner through counsel.

*Sd*

**(Ina Malhotra)  
Member**

(Lekh Raj Singh)